

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.26**  
**C.P.No. 81/BB/2023**

**IN THE MATTER OF:**

Dr. Y. Anantha Prasad ... Petitioner  
Vs.  
M/s. PKN Caps & Polymers Pvt. Ltd. ... Respondent

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Gokul  
For the Respondents No.1 & 2 : Shri Atul Manoj

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and the Respondent No.1 & 2.
2. In compliance to order dated 22.02.2024, Ld. Counsel for the Respondent Nos.1 & 2 has filed objections vide Dy.No.1226 dated 23.02.2024. The same is taken on record.
3. Ld. Counsel for the Petitioner stated that he has filed rejoinder pursuant to order dated 22.02.2024 vide Dy.No.2335 dated 17.04.2024.
4. Vide order dated 22.02.2024, Ld. Counsel for the Petitioner was directed to file rejoinder within one week. It is noticed that he has filed rejoinder vide Dy.No.2335 dated 17.04.2024, not within the time was granted. Therefore, he is directed to file application for condonation of delay in filing rejoinder.
5. List the case on **04.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**